

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

113

C.P.(IB) No. 201/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>TH</sup> AUGUST, 2018, 10:30 A.M.

Name of the Company	Swastika Steel and Allied Products Pvt.Ltd.-Vs- Benzfab Technologies Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Arunabha Kumar Rai	] of Corporate Debtor 228	Arai Adv. 14/8/18
2.	Ms. Pooja Ray		
3.	Rituparna Chatterjee, Adv		
4.	Urishy Dasg		
			Rituparna Chatterjee Adv. 14/8/18

**ORDER**

Ld. Interim Resolution Professional (IRP), operational creditor and the corporate debtor is present.

Ld. IRP submits that first Committee of Creditors (CoC) meeting has been convened and the claimed amount has been discharged and sought time to file application u/s. 12A of the Insolvency and Bankruptcy Code, 2016 for withdrawal of the C.P. Hence adjourned.

List it for further consideration on 29/08/2018.

Sd

(Jinan K.R.)  
Member (J)